

regarding the amount that ought to be set apart for Malabar having regard to its needs and having regard to the original amount also. Is it so?

Shri A. K. Gopalan: Yes.

Shri S. N. Mishra: Probably the point is that even in the original Plan Malabar did not get a fair deal. But that plan was finalised earlier and if there is something to be considered in respect of Malabar, again, that would certainly receive consideration at the hands of the Planning Commission.

Shri Punnoose: From the statement it appears that in the Central sector Kerala gets one DDT plant, and Rs. 79 lakhs have been allotted for the same. May I know why there is only one DDT plant from the Central Sector for Kerala when it has tremendous problems, and may I also know the employment potential of this plant?

Shri S. N. Mishra: I cannot give the labour potential of this DDT plant just now. That lies in the jurisdiction of the Production Ministry. But so far as the inadequacy of provision for other industries is concerned, I have only to say the same thing which I said earlier about financial limitations.

Shri V. P. Nayar: The hon. Minister said that there are many inadequacies. I want to know whether in view of the fact that Kerala State supports the least number of workers on the mining industry, why it has not been possible for the Government of India if the State Plan did not provide for its development, to provide for the utilisation of these development sources in other.....

Mr. Speaker: He said it is a question of money. Already he has said so.

Vegetables Oils

*681. **Shri Dabhi:** Will the Minister of Food and Agriculture be pleased to refer to the reply given to Starred Question No. 766 on the 19th March, 1956 and state the result of the appeal filed against the judgment of the judicial magistrate Ahmedabad declaring the Vegetable Oil Product Controller's Orders issued under section 3 of the Essential Supply (Temporary Powers) Act, *ultra vires*?

The Deputy Minister of Food (Shri M. V. Krishnappa): The appeal was dismissed on the ground that the Magistrate's finding on facts against the accused was erroneous. As such, the High Court was of the view that the point as to whether the Notification itself was *ultra vires* or otherwise, did not fail to be considered.

Shri Dabhi: In view of this decision, may I know what steps Government propose to take with regard to the control of the vegetable oil products?

Shri M. V. Krishnappa: A similar case is pending in the Allahabad High Court and we are waiting for its decision.

Shri Dabhi: What is the present position. How do Government control at present when these orders have been declared to be *ultra vires*?

Shri M. V. Krishnappa: The present position is that wherever we find it necessary, according to the old notification we issue orders.

Self-governing Institutions

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*682. { **Shri Ram Krishan :**
Sardar Iqbal Singh :
Sardar Akarpuri :

Will the Minister of Planning be pleased to refer to the reply given to Unstarred Question No. 1689 on the 12th September, 1956 and state :

(a) whether Government have taken final decision for the formation of self-governing institutions of people between the State Legislatures at the top and Village Panchayat at the bottom;

(b) if so, the nature of the decision arrived at ?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) and (b). As the reorganisation of States has now been completed, the suggestions in the Second Five Year Plan will come up for consideration before the National Development Council at its next meeting on the 8th and 9th December, 1956.

Shri Ram Krishan: May I know the main functions of these institutions?

Shri S. N. Mishra: The question is rather vague. Does the hon. Member mean the main functions of self-governing institutions? Is that for me to say? I can, of course, say what would be their main functions in the context of development. Our intention is to associate them more and more with the development activities.

Shri M. S. Gurupadaswamy: Is the Minister aware that even after the reorganisation of States, there have been no elections to certain self-governing institutions in certain States, as was the case before for a very long time?

Shri S. N. Mishra: That may be so, but that is not what this question is concerned with.

श्री अक्षय बर्लन : श्री मन्त्रीजी ने बताया कि नेशनल डिफेंस कौंसिल की जो बैठक अभी होने वाली है, उस में इस पर विचार किया जायगा। तो क्या अभी तक इस बारे में कोई विचार ही नहीं किया गया है ?

श्री इया० नं० मिश्र : विचार तो इस पर हुआ है, और हम बराबर विचार करते ही रहते हैं क्योंकि यह एक प्रमुख काम है कि हम इन संस्थाओं को विकास के कामों में ज्यादा से ज्यादा लगाएं और उस में हिस्सेदार बनायें। और जब तक हम इस के बारे में विचार न करें और अध्ययन न करें, तब तक राष्ट्रीय विकास समिति के सामने क्या प्रस्ताव रखें ?

श्री D. C. Sharma : May I know what institutions of the Minister has in view for promotion the developmental work, starting from the village panchayat upwards up to the State Legislature level ?

श्री S. N. Mishra : There are already certain institutions in the field. There are local boards, there are district boards, and then, there may be some district development councils. There are already district development committees functioning at the moment, but according to the recommendation in the Second Five Year Plan, they are to be now called district development councils. So, these are the institutions that we have in mind so far as the Government at one end, that is at the State level, and the panchayat at the village level on the other, are concerned.

Corruption in Railways

*683. श्री Gidwani : Will the Minister of Railways be pleased to state :

(a) whether an officer on special duty has been appointed in the Railway Board as recommended by the Committee appointed to go into the question of corruption in the Railways ; and

(b) if so, what will be his functions ?

The Deputy Minister of Railways and Transport (श्री Alagesan) : (a) No such recommendation was made by the Railway Corruption Enquiry Committee, but a Special Officer has been appointed.

(b) He deals with vigilance work in respect of the more important cases, and co-ordinates with the Special Police Establishment, the Administrative Vigilance Division of the Home Ministry and the vigilance work on Railways.

श्री Gidwani : May I know whether there will be only one officer or he has been given an organisation ? If he has been given an organisation, then what is its set-up, and what would be the annual expenditure on the same ?

श्री Alagesan : The vigilance officer has been appointed and is already working. The intention is that there should be a deputy inspector-general of police in charge of the Central Investigating Agency, who will be assisted by two deputy superintendents of police. They have not yet been appointed.

श्री Gidwani : May I know whether Government have received any complaints that certain big railway contractors of Bombay had supplied cheap country-wood or firewood instead of superior wood for structural work as had been tendered by them, and if so, whether any officers have been involved in this affair ?

श्री Alagesan : I am not able to give any details about this particular case. Now that the hon. Member has brought it to my notice, I shall look into it.

श्री Velayudhan : May I know whether those persons who give evidence against corrupt officers are victimised by these officers, and whether any such complaints have been made to Government ?

श्री Alagesan : I do not think that those who have to tender evidence against officers are victimised. I do not agree to that statement. I am not able to say whether any cases have been brought to our notice. If the hon. Member has got any case in view, he can kindly send it on to me.

श्री Velayudhan : May I know whether it is on the recommendation of the railway superintendent, the station superintendent, the area manager and the commercial manager that these vigilance officers are appointed ? May I know also whether many parcel clerks and booking clerks have been transferred because they have given correct evidence against the corrupt officials there ?

श्री Alagesan : I am afraid the hon. Member's question contains so many assumptions which I am not able to subscribe to.

श्री Nambiar : There are subordinate officers, under this vigilance officer who is at the Centre, in each railway. May I know what the duties of those officers who fight corruption in each railway are ?

श्री Alagesan : Broadly, the Central organisation will take care of rather big cases and cases connected with gazetted officers. The vigilance organisations on the various railways will investigate into